(c) The following assistance has so far been provided out of the National Welfare Fund for Sportsmen: -

Written Answers

Name of the beneficiary	Amount sanctioned	
	Rs.	
(1) Smt. Gurcheren Keur .	5,000	
(2) Shri Charles Borromeo .	25,000	
(3) Mrs. Mala Chelvi .	5,000	
(4) Shri Sham Sunder .	5,000	
(5 Shrimati Anita Shanker Gavade	5,000	
(6) Shri Praveen Kum r	5,000	
(7) Shrimati Prema Mudaliar	5,000	
(8) Shrimati Uma Sharma	5,000	
(9) Shrimati Gulab Kaur Bora	5,000	
(10) Shri Sucha Singh	5,000	
(11) Shri A. Mookandi	5,000	

(d) Does not arise.

Development Boards for Maharashtra

1310. SHRI S. W. DHABE: SHRIMATI RODA MISTRY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) when the recommendation of the Maharashtra Government aolng with the resolution passed by State Legislative 26th July, 1984 recommending setting up of statutory development boards Vidarbha and other areas of Maharashtra was received by his Ministry;
- (b) whether any note has been sent by the State Government giving its apprehensions about the powers of Governor under Article 371(2) of the Constitution India: and
- (c) if so, when it was sent and what are the details of the note?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARY SINHALE (a) In August, 1984.

to Questions

- (b) No, Sir.
- (c) Does not arise.

Recommendations of the All India Sports Council

1311. SHRI S. W. DHABE: SHRIMATI RODA MISTRY:

Will the PRIME MINISTER be pleased to state:

- (a) what are the recommendations made for providing play ground, stadia, swimming pool etc. in University in the National Sports Policy prepared by All India Council of Sports;
- (b) whether these recommendations have been accepted by Government; and
- (c) if so what is the plan of implementation of these recommendations financial assistance provided or estimated for the Seventh five year plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHAN-DRA SINGH): (a) to (c) The Resolution on National Sports Policy, which was adopted by the Government of India after taking into account recommendations of the All India Council of Sports was laid on the Table of the Sabha on 21st August, 1984. It states, inter-alia that no programme of promotion of sports and physical education on a large scale can succeed unless minimum sports facilities such as play-fields etc. are provided in educational institutions, among others. the purpose of releasing financial assistance to colleges and universities for development of physical facilities for sports like development of play-grounds, construction of gymnasia, etc. grants-in-aid are released to the University Grants Commission under the National Sports Organisation (NSO) Scheme, for which a provision of about Rs. 48.00 crores has been proposed for inclusion in the Seventh Five Yer: Plan,

need for providing

The

grounds, etc. in educational institutions, including universities, has been also brought to the notice of the State Governments.

Review of 20-Point Programme 1312. SHR1 INDRADEEP SINHA: SHRI SURAI PRASAD:

Will the PRIME MINISTER be pleased to strate:

- (a) whether it is a fact that the Planning Commission has constituted a committee to review the implementation of 20-Point Programme;
- (b) if so, when the committee has submitted its report; and
- (c) the extent to which the recommendation have been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): (a) No, Sir.

(b) and (c) Do not arise.

गृह मंत्रालय के अधिकारियों के विरुद्ध भ्रष्टाचार के मामले

1313. श्री हुक्मदेव नारायण यादव: क्या गृह मंत्री यह वताने की कृपा करेंगे कि

- (क) उनके मंत्रालय के श्रेणी I ग्रौर श्रेणी II के कितने कितने ग्रधिकारियों के विरुद्ध भष्टाचार के मामले लिम्बत पड़े हैं तथा ये मामले कब से लिम्बत पड़े हैं; ग्रौर
- (ख) इन मामलों के न निपटाए जाने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा): (क) ग्रीर (ख) वर्ग 'क' के 9 ग्रिधकारियों ग्रीर वर्ग 'ख' के 5 ग्रिधकारियों के विरूद्ध सतर्कता से संबंधित ग्रनुशासनात्मक मामले लिम्बत पड़े हैं। नीचे दिए गए वर्षों में दोषी

म्रधिकारियों के विरुद्ध ग्रारोप पत्न प्रस्तुत किए गए :–

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वर्ग ''क'' के एक स्रधिकारी के विरुद्ध स्रारोप पत्न प्रस्तुत करने की कार्रवाई की जा रही ।

ये मामले जांच/कार्रवाई की विभिन्त ग्रवस्थाग्रों में हैं। 5 मामले जांच ग्रिधकारियों के पास हैं, 2 मामले सलाह के लिए केन्द्रीय सतर्कता ग्रायोग के पास हैं, एक मामला न्यायालय के ग्रादेश के कारण रुका हुग्रा है ग्रौर शेष श्रनुशासन प्राधिकारियों के पास हैं।

पुनर्वास विभाग के बारे में सूचना एकत की जारही है ग्रौर सदन के पटल पर रख दी जाएगी ।

Setting up of Atomic Plant in Bihar

1314. SHRI INDRADEEP SINHA:
SHRI SURAJ PRASAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal under Government's consideration to set up an atomic plant in Bihar; and
- (b) if so, where the plant is likely to be located and by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) and (b) The report of the